

ITEM NO.1501

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 12251/2018

HANUMAN LAXMAN AROSKAR

Appellant(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH

C.A. No. 1053/2019 (XVII)

Date : 29-03-2019 These appeals were called on for Judgment today.

For Appellant(s) Ms. K. V. Bharathi Upadhyaya, AOR

Ms. Anitha Shenoy, Adv.
Ms. Rashmi Nandakumar, AOR
Mr. Bharathi Upadhyaya, Adv.
Mr. Ritwick Dutta, Adv.
Ms. Srishti Agnihotri, Adv.
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Ms. Sani Antony, Adv.

For Respondent(s) Mr. Annam D. N. Rao, AOR

Mr. Atmaram N.S. Nadkarni, ASG
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Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Mr. Akhil A. Roy, Adv.
Mr. Salvador S. Rebello, Adv.
M/S. K J John And Co, AORMr. Mahesh Agarwal, Adv.
Mr. Aastha Mehta, Adv.
Mr. M.S. Ananth, Adv.
Mr. Vanshi Rao, Adv.
Mr. E. C. Agrawala, AOR

Mr. Gurmeet Singh Makker, AOR

Hon'ble Dr. Justice D.Y. Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Hemant Gupta.

C.A. NO. 12251 OF 2018 is allowed in terms of the Signed Judgment and C.A. No. 1053 of 2019 is also disposed of in the same terms, conditions, directions and observations as in C.A. No. 12251 of 2018.

(NEELAM GULATI)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER

(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE)